

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 7642 /Del/2017
Assessment year 2014-15**

M/s Falcon Business Resources (P) Ltd., D-158B, Okhla Industrial Area, Phase-1, New Delhi-110020 (PAN: AAACF8295M)	vs	ACIT, Circle 9(1), C.R. Building, New Delhi-110002
(Appellant)		(Respondent)

**Appellant by: None
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 16.11.2020
Date of pronouncement : 16.11.2020**

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned CIT(A)-34, New Delhi dated 23.10.2017 and pertains to assessment year 2014-15.

2. The assessee, vide letter dated 25.08.2020, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the

dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16th November, 2020.

Sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar